

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:3023
ANSWERED ON:31.07.2014
PERMISSION FROM CGWA
Singh Shri Pashupati Nath

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) the places listed by Central Ground Water Authority (CGWA) where the industries have to take permission before commencing their business along with the ground water level therein;
- (b) whether the farmers are prohibited to set up tubewells in these places to irrigate their farms;
- (c) if so, the details thereof;
- (d) whether the Government proposes to amend the rules formulated earlier in this regard; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION;
PARLIAMENTARY AFFAIRS AND TEXTILES (INDEPENDENT CHARGE). (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c) Central Ground Water Authority (CGWA) has notified 162 Blocks/ Talukas/Areas for regulation of ground water development in the Country, wherein, permission to construct new bore-wells is not granted and authorized officers accord permission for withdrawal of ground water for drinking and domestic purposes only. State/ UT-wise details are given at Annexure. However, industries have to obtain "No Objection Certificate (NOC)" from Central Ground Water Authority (CGWA) / State Ground Water Authorities for withdrawal of ground water for new and expansion of industrial/ infrastructure/ mining projects in all areas of the Country.

(d) & (e) CGWA has issued "Guidelines/criteria for evaluation of proposal/ request for ground water abstraction" effective from 15.11.2012. There is no proposal, at present, for revision / amendment of these guidelines.